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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**R.A. No. 253 of 2004
in
O.A. No. 2216 of 2002**

New Delhi this the 22nd day of November, 2004

Hon'ble Shri Sarweshwar Jha, Member (A)

M.W. Khan,
S/o late Shri M.A. Khan,
AE E/M AGE (T) GE (U) E/M Meerut Cantt,
R/o 738, Khair Nagar Gate,
Meerut City (UP). **Applicant.**

Versus

1. Union of India through
Secretary, Govt. of India,
Ministry of Defence, New Delhi.
2. Lt. General A.N. Sinha,
the then E in C,
E in C Branch, PHQ, Kashmere Gate,
New Delhi.
3. Engineer-in-Chief,
E in C Branch, AHQ, Kashmere House,
New Delhi.
4. Major V.S. Patil, the then GE (U) E/M,
Meerut Cantt. **Respondents.**

O R D E R (By Circulation)

The applicant in this Review Application for review of the order dated 14.7.2004 passed in O.A. 2216/2002 has stated that there is a glaring mistake/error apparent on the face of the record which amounts to denial of substantial justice.



2. I have carefully considered the grounds taken in this Review Application and find that the applicant is only trying to reargue the case as if it is an appeal. The order in O.A. had been passed after hearing the learned counsel for the parties. A review application, it must be remembered, has a limited purpose and cannot be allowed to be 'an appeal in disguise'. If the applicant is not satisfied with the order of the Tribunal, he can pursue his remedies in accordance with law, but it is not permitted in a Review Application.

3. As the applicant has not made out his case to review the order in OA dated 14.7.2004, in exercise of the powers under Order 47 Rule 1 CPC read with Section 22 (3) (f) of the Administrative Tribunals Act, 1985, RA 253/2004 is, therefore, rejected.



(Sarweshwar Jha)
Member(A)